

NHRC directs J&K chief secretary to deal with the issue of slain poet's family with a 'humane approach'

<https://www.deccanherald.com/india/jammu-and-kashmir/nhrc-directs-jk-chief-secretary-to-deal-with-the-issue-of-slain-poets-family-with-a-humane-approach-2985956>

Sarwanand Koul Premi, a poet and freedom fighter belonging to the Kashmiri Pandit community, and younger brother were brutally murdered by militants in 1990.

New Delhi: The NHRC has directed Jammu and Kashmir chief secretary to examine with 'humane approach' an old issue related to the family of a poet and his son who were killed by militants in 1990, and take action as 'deemed appropriate' in the matter.

The complaint or intimation dated July 15, 2020 received from Rajinder Premi in respect of him and his family was placed before the commission on Thursday.

His father, Sarwanand Koul Premi, a poet and freedom fighter belonging to the Kashmiri Pandit community, and younger brother were brutally murdered by militants in 1990, according to the case proceedings uploaded on the website of the National Human Rights Commission (NHRC). The instant matter relates to "apathetical approach of state government towards the plight of this affected family of erstwhile state of Jammu and Kashmir by delaying the implementation of decision of a DB (division bench) of erstwhile Jammu and Kashmir SHRC (State Human Rights Commission)," it said. "Denying the legitimate rights to the NoK (next of kin) of such victims shows lack of sensitivity and compassion on part of the state administration towards such innocent persons whose right to life guaranteed under Article 21 of the Constitution of India was violated for just being a person from one religious community and failure on part of state machinery to prevent such incidents," the proceedings said.

The commission in its proceedings has said that it 'considered' the matter on record including various submissions of the complainant.

The state cannot deny the fact that there is "considerable delay in implementation of the decision dated 22.2.2012 of the DB of J&K SHRC," it said. The NHRC further observed that the family of the complainant is sufferer on account of "failure on part of state administration/law enforcement agencies to protect the life and property of his family," it added.

The erstwhile state of Jammu and Kashmir was bifurcated into UTs of Jammu & Kashmir and Ladakh in 2019. The commission directed the chief secretary of the UT of Jammu and Kashmir to 'examine the whole issue with a humane approach and take an action as deemed appropriate in the matter', according to the proceedings.

The compliance report be submitted "within a period of eight weeks for official records of the commission," the NHRC said. "The commission also directs its registry to transmit submission dated 15.4.2024 of the complainant along with instant direction. With this observation/direction, instant case stands closed. Accordingly, you are directed to take

further necessary action at your end as per the directions of the Commission," the rights panel said in the proceedings.

Sarwanand Koul Premi was a "well-known freedom fighter in addition to being a renowned philanthropist, Gandhian, broadcaster, social reformer, litterateur and translator with the knowledge of Hindi, Urdu, Kashmiri, Persian, English and Sanskrit. Being an eminent scholar, he firmly believed in the national integrity amongst all communities," the NHRC mentioned during the proceedings. During the Quit India Movement from 1942-1946, he also "worked underground' for the cause of nation and 'got arrested on six occasions during this time-period", it said, adding that Sarwanand Koul Premi was 'respected by all communities' in the state.

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All national commissions may frame joint strategies for better protection of humans rights: NHRC

<https://thebengalurlive.com/all-national-commissions-may-frame-joint-strategies-for-better-protection-of-humans-rights-nhrc/>

New Delhi, Apr 19 (PTI) NHRC chairperson Justice (retd) Arun Kumar Mishra on Friday suggested that all seven national commissions in the country may frame “joint strategies” and find out ways for “more effective implementation” of sound legislations and schemes.

He also said that septic tanks should be “mechanically cleaned” and the National Human Rights Commission’s advisory on it should be followed.

The NHRC in a statement said the objective of the meeting was to discuss the issue of ensuring the protection of the rights of the vulnerable and marginalised sections and share best practices and annual action plans.

Meenakshi Negi, Member Secretary, National Commission for Women; Priyank Kanoongo, Chairperson, National Commission for Protection of Child Rights; Rajesh Aggarwal, Chief Commissioner for Persons with Disabilities; Kishor Makwana, Chairperson, National Commission for Scheduled Caste; and Konthang Touthang, Joint Secretary, National Commission for Scheduled Tribes attended the meeting.

The country has various “sound legislations” to ensure the protection of human rights of different sections of the society and all the commissions, which are looking into various sectoral rights issues, along with the NHRC having an overarching jurisdiction, “may work together, frame joint strategies and find out ways” for more effective implementation of these legislations and schemes, Justice (retd) Mishra was quoted as saying in the statement.

The NHRC organised the Statutory Full Commission meeting of all seven national commissions, whose chairpersons are its ex officio members, the statement said.

“We must learn from each other’s experiences and take measures to ensure equality and dignity for SC-ST communities, women and marginalised sections of society,” he added chairing the meeting.

He said the Centre has framed a scheme regarding mechanical cleaning of septic tanks, which the states and local bodies should implement.

Negi, Member Secretary, NCW, said that it would be better to have a collaboration among all the commissions for research to avoid duplication as there are several common subjects on which the NHRC and the NCW are doing research.

She said the another area of concern is that the compatibility of state statutory provisions has to be worked out to ensure uniformity in property rights for women in the country.

Makwana, Chairperson, National Commission for Scheduled Caste, said the challenge is how to ensure the benefits of the new education policy and emerging technology reach the people.

He said change cannot be brought in mindset of people by way of laws only, but also with compassion and sensitivity.

Kanoongo, Chairperson, NCPCR, said that the panel has been proactively working to ensure the rights of children.

It is monitoring eight portals in this connection. The commission has ensured that more than one lakh orphan children were monitored. They have been rehabilitated into families. It was ensured that they were not compelled to live in orphanages, he was quoted as saying in the statement.

The Commission has been ensuring the installation of CCTV cameras at chemists' shops to ensure children are not given scheduled drugs for substance abuse. The Commission has issued nine guidelines and SOPs to ensure protection of child rights besides preparing 19 research reports over the years, the statement said.

Aggarwal, Chief Commissioner for Persons with Disabilities, said over the years with the increase in rights consciousness among 'divyangjan', so have the related challenges. The problems relating to admission in schools and assistance to the differently-abled students in exams continue to be a problem. The visually-impaired have been facing the problem of captcha codes while accessing online services.

D M Mulay, Member, NHRC, said there is a lot of scope for cooperation among the commissions. However, it should be more structured to serve the purpose of protecting of rights of various sections of society.

Rajiv Jain, Member, NHRC, said studies suggest that despite a provision of the compensation under the SC-ST Act, its payment is delayed. A lot of time is lost in the registration of complaints and distribution of compensation.

The victim compensation schemes in all states need to be studied to know whether these are in conformity with the statute or not. Likewise, he said, the compensation under NALSA also needs to be enhanced, the statement said.

Jain said the states cannot refuse to intervene in the matters of the violations of rights of children in private schools, merely on the ground that these are owned by private entities.

Bharat Lal, Secretary General, NHRC, said such interactions among these institutions are useful in forming a "common platform" on some key issues of human rights and collectively ensure quick relief to the victims.

They can collaborate on preparing advisories on various rights issues and ensure their implementation as well as preventive steps. He also said that the seven national

commissions may onboard the HRCnet portal of the NHRC to increase synergy and stop duplication of cases and efforts in resolving them. PTI KIND AS AS

3 staffers at Sassoon get DMER notice

<https://timesofindia.indiatimes.com/city/pune/3-staffers-at-sassoon-get-dmer-notice/articleshow/109447062.cms>

Pune: The Directorate of Medical Education (DMER) on Friday issued show-cause notices to a nurse, a sanitary inspector and a ward boy at the Sassoon hospital, following allegations of rat infestation at the health hub.

On April 1, a patient (30) admitted to the hospital had passed. His relatives had alleged that the death was caused because of rat bites.

Dr Dilip Mhaisekar, director at DMER, said, "We have issued show-cause notices to three grade-III staffers at the hospital. They have been given time till Tuesday to respond to the notices. Any action against the senior officials of the hospital will be taken by the govt."

Activist Dr Abhijit More said the staffers were being made scapegoat. The hospital dean did not respond to calls and messages till going to press.

We also published the following articles recently

Vigilance issues notice to health official over Covid irregularities
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NHRC issues notice to Maha govt, DGP over death of 4 workers during sewage cleaning
NHRC issued notice to Maharashtra govt and police chief after four people died cleaning sewage plant without protective gear in Mumbai. Report requested on guidelines implementation within four weeks.109275108

Patient found sharing bed with corpse at civil hospital
Health department recommends action against SMO and EMO at civil hospital. Patient admission slip not signed, doctors oversight noted. X-rays, CT scan, orthopaedic consultation not conducted as prescribed. BP, heart rate, resident doctor notes missing. No anaesthesia department, medicine department consultation.109328180

Green tribunal issues notice over loss of 21k trees for Metro, road projects

<https://timesofindia.indiatimes.com/city/mumbai/green-tribunal-issues-notice-over-loss-of-21k-trees-for-metro-road-projects/articleshow/109445429.cms>

Mumbai: Observing that a news report raised the issue of compliance to environmental norms, National Green Tribunal's principal bench on April 16 took its suo motu cognisance and issued a notice to authorities for their response over the loss of 21,000 trees in six years to make way for Metro and road projects, as reported. NGT issued a notice to central and state pollution control boards and chief forest conservator in Maharashtra apart from BMC and Mumbai collectors. It posted the matter on May 28 before NGT western zone in Pune. tnn

We also published the following articles recently

Vigilance issues notice to health official over Covid irregularities
Delhi's Vigilance issued notice to RN Das for Covid procurement irregularities. AAP accused LG's office of hindering ministers. Das faced allegations of favoritism, enrichment of private companies, and a witch-hunt against officials.109326668

NHRC issues notice to Maha govt, DGP over death of 4 workers during sewage cleaning
NHRC sent notice to Maharashtra govt and police chief over 4 deaths in unsafe sewage plant cleaning. Workers lacked gear due to negligence, violating human rights. Report includes compensation status and hospitalized workers.109275108

AIBE 18 Exam 2024: Certificate of Practice issued, check notice at allindiabarexamination.com
BCI released AIBE 18 Exam 2024 CoP for successful candidates. Lawyers need to obtain the certificate within 2 years of provisional enrollment, meeting specific score criteria. The process involves contacting the state bar council for collection.109264857

Plaint Filed in National Human Rights Commission Against Sonepur IIC Lokanath Sahu

Sonepur, (TNB): A Puri based Human rights activist Jayanta Kumar Das has moved the National Human Rights Commission (NHRC) seeking its intervention into the matter of Police highhandedness in the Sonepur Police station. According to the petition submitted to the NHRC, a Victim Mryunmaya Singh Boxi (37) was illegally confined in Sonepur Police Station of the Subarnapur, District Police Office on 27.03.2024 from 9.AM to 10 PM in an inquiry matter, where he was subjected to merciless beatings by Inspector-in-Charge Lokanath Sahu with a Plastic Pipe by using slangs with different painful

slangs about his family, which has recorded in the CCTV Installed inside the Police station and IIC's chamber. He was coerced into signing blank papers and further threatened with encounters and false implication along with his family members.

The victim also submitted a written grievance to the Superintendent of Police, Subarnapur. However, the lack of action on the part of the authorities regarding this grievance raises serious doubts about the integrity and dignity of the Odisha Police, Das written in his petition to the Commission. Sonepur IIC Lokanath Sahu has got no right to torture any citizen



even if he is found to be an accused. This egregious incident constitutes a gross violation of Fundamental Rights under Article 14, 19(1)(a), 21, and 22 of the Constitution of India, as well as Articles 3, 5, 6, 7, 9, and 19 of the Universal Declaration of Human Rights.

IIC Sahu have also vio-

lated the direction of Honorable Supreme Court of India related to the arrest, detention and interrogation of any person, in D.K Basu vs. State of West Bengal 1997 AIR 1997 SC 610, Das added. Das request the National Human Rights Commission to direct the Director-General of Police to register an FIR

against the Inspector in-Charge Lokanath Sahu of Sonepur Police Station and conduct a thorough investigation into the matter and implore the Commission to intervene urgently and ensure that justice is served in this distressing matter, as the protection of human rights and the upholding of justice are fundamental pillars of a democratic society, and it is imperative that swift and decisive action is taken to address such grave violations.

The human rights activist also prayed the Commission to direct the Chief Secretary of Odisha to provide compensation of Rs. 2,00,000 to the victim in accordance with the Su-

preme Court judgment dated 14.12.1989 in the case of Saheli, a Women's Resources Centre, through Ms. Nalini Bhanot vs. Commissioner of Police of Delhi. Furthermore, the recovery of the same should be made from the erring IIC. Notably, IIC Lokanath Sahu was previously facing a departmental proceeding in a bribery case of Rs 20,000, while he was working as an Inspector in Charge in Jujumara Police station in Sambalpur district. At that time Sambalpur SP Kanwar Bishal Singh has suspended three police staff and transferred IIC Lokanath Sahu to the district headquarters.

MP writes to NHRC seeking probe into woman prisoner's rape

HT Correspondent

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ROHTAK: All India Trinamool Congress (TMC) Rajya Sabha MP Saket Gokhale on Friday wrote to the chairman of the National Human Rights Commission (NHRC) and chairperson of the National Commission for Women and urged them to send a fact-finding team to Rohtak to investigate the case wherein a woman prisoner was allegedly raped

by two male inmates inside a police vehicle.

Highlighting the Hindustan Times report, the Rajya Sabha MP questioned the "lapses" on part of the Haryana police.

"Where were the police personnel when the gruesome incident occurred and where were the female cops who were supposed to be escorting the female prisoner. Under the BJP, even a woman prisoner inside a police van being escorted by the cops is not

safe," the Rajya Sabha MP tweeted on X (formerly Twitter). On Thursday, Jind civil lines police had booked two inmates after a woman prisoner, serving a sentence in a drugs-related case, alleged that she was raped by the duo inside a police vehicle while being transported for a medical check-up at the Post Graduate Institute of Medical Sciences (PGIMS) in Rohtak in February.

The Rajya Sabha MP wrote

to NHRC and national commission for women, "Issue notices to the Haryana government, asking for an explanation as how to a woman prisoner in police custody was raped by two inmates inside a van. Conduct a comprehensive review of the protocol being followed for transporting women prisoners and take immediate action, besides dismissing the cops concerned, and prosecute those involved in the incident."

NHRC to review human rights protection plans

<https://theprint.in/india/nhrc-to-review-human-rights-protection-plans/2048653/>

The meeting was held by Justice Arun Mishra, Chairperson, NHRC, at the National Human Rights Commission.

New Delhi: To discuss the protection of the rights of the vulnerable and marginalised sections of society, the National Human Rights Commission (NHRC) of India has organised the meeting of its seven National Commissions, a NHRC press release stated.

The meeting was held by Justice Arun Mishra, Chairperson, NHRC. The agenda of the meeting was to review the progress of the implementation of the National Human Rights Act, 1987, and to discuss the ways to strengthen the efforts made in the protection of the rights of the vulnerable and marginalised sections of society.

The commission also discussed the role of the National Commission in promoting human rights and well-being in India.

The meeting will also took up the issue of septic tanks and the role of the NHRC in providing clean drinking water to the people. The commission will also discuss the proposal for the installation of CCTV cameras in chemist's shops to prevent the distribution of scheduled drugs to children and implementation of the NALSA scheme for the benefit of the Scheduled Tribes and the promotion of women's rights in the country.

देश की खबरें | मानवाधिकार आयोग ने दिवंगत कवि से जुड़े मामले पर 'मानवीय दृष्टिकोण' से कार्रवाई का निर्देश दिया

<https://hindi.latestly.com/agency-news/human-rights-commission-directed-to-take-action-on-the-case-related-to-the-late-poet-from-humanitarian-perspectiver-2138169.html>

Get Latest हिन्दी समाचार, Breaking News on India at LatestLY हिन्दी. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जम्मू-कश्मीर के मुख्य सचिव को 1990 में आतंकवादियों द्वारा मारे गए एक कवि और उनके बेटे के परिवार से संबंधित पुराने मुद्दे की "मानवीय दृष्टिकोण" से जांच करने और कार्रवाई करने का निर्देश दिया है।

नयी दिल्ली, 19 अप्रैल राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जम्मू-कश्मीर के मुख्य सचिव को 1990 में आतंकवादियों द्वारा मारे गए एक कवि और उनके बेटे के परिवार से संबंधित पुराने मुद्दे की "मानवीय दृष्टिकोण" से जांच करने और कार्रवाई करने का निर्देश दिया है।

राजेंद्र प्रेमी से उनके और उनके परिवार के संबंध में 15 जुलाई, 2020 को प्राप्त शिकायत या सूचना बृहस्पतिवार को आयोग के समक्ष दी गई।

आयोग की वेबसाइट पर अपलोड की गई मामले की कार्यवाही के अनुसार, उनके पिता, कवि और स्वतंत्रता सेनानी सर्वानंद कौल प्रेमी और छोटे भाई की 1990 में आतंकवादियों द्वारा बेरहमी से हत्या कर दी गई थी।

वर्तमान मामला पूर्ववर्ती जम्मू और कश्मीर राज्य मानवाधिकार आयोग के खंडपीठ के फैसले पर अमल में देरी के कारण जम्मू और कश्मीर के इस प्रभावित परिवार की दुर्दशा के प्रति "राज्य सरकार के उदासीन रवैये" से संबंधित है।

आयोग ने कहा, "ऐसे पीड़ितों के निकटतम रिश्तेदारों को वैध अधिकारों से वंचित करना ऐसे निर्दोष व्यक्तियों के प्रति राज्य प्रशासन की संवेदनशीलता और करुणा की कमी को दर्शाता है, जिनके भारत के संविधान के अनुच्छेद 21 के तहत निहित जीवन के अधिकार का उल्लंघन किया गया था।"

आयोग ने अपनी कार्यवाही में कहा है कि उसने शिकायतकर्ता की विभिन्न दलीलों सहित रिकॉर्ड पर मामले पर विचार किया।

उसका कहना है कि राज्य इस तथ्य से इनकार नहीं कर सकता कि "जम्मू-कश्मीर एसएचआरसी के खंडपीठ के 22 फरवरी, 2012 के निर्णय के कार्यान्वयन में काफी देरी हुई है।"

कार्यवाही के अनुसार, आयोग ने केंद्र शासित प्रदेश जम्मू-कश्मीर के मुख्य सचिव को “मानवीय दृष्टिकोण के साथ पूरे मुद्दे की जांच करने और मामले में उचित समझे जाने वाली कार्रवाई करने” का निर्देश दिया।

आयोग ने कहा, “अनुपालना रिपोर्ट आयोग के आधिकारिक रिकॉर्ड के लिए आठ सप्ताह की अवधि के भीतर प्रस्तुत की जाए।”

हक

(यह सिंडिकेटेड न्यूज़ फीड से अनएडिटेड और ऑटो-जेनरेटेड स्टोरी है, ऐसी संभावना है कि लेटेस्टली स्टाफ द्वारा इसमें कोई बदलाव या एडिट नहीं किया गया है)

NHRC takes note of delays in payment of compensation to victims & calls for study of schemes to plug gaps

<https://timesofindia.indiatimes.com/india/nhrc-takes-note-of-delays-in-payment-of-compensation-to-victims-calls-for-study-of-schemes-to-plug-gaps/articleshow/109443773.cms>

NEW DELHI: Taking note of delays in payments, the National Human Rights Commission on Friday at a meeting attended by representatives of national commissions brought focus on the need to study the victim compensation schemes in all states to establish if these are in conformity with the law or not and take measures to plug the gaps. It was emphasised that the concerned district authorities need to understand that a child victim of SC-ST community is eligible for compensation under the SC-ST Act, Protection of Children from Sexual Offences Act as well as the National Legal Services Authority scheme.

The NHRC on Friday organised the statutory full commission meeting of all the seven national commissions which was attended by representatives of commissions for SC and STs, the women and child rights commission - NCW and NCPCR respectively and chief commissioner of persons with disabilities. There were no representatives from the minorities commission and the backward classes commission. The chairpersons of all these seven national commissions are ex-officio members of NHRC.

Chairing the meeting, NHRC chairperson Justice Arun Mishra asserted the importance of all members of the full commission to work together in coordination to ensure effective implementation of various legislations that have provisions to protect human rights. He also suggested that the commissions must explore framing joint strategies.

“We must learn from each other’s experiences and take measures to ensure equality and dignity for SC-ST communities, women and marginalised sections of society,” Justice Mishra said. He further emphasised that septic tanks should be mechanically cleaned and called for implementing the NHRC advisory aimed at stopping hazardous cleaning of sewers and septic tanks. “The Centre has framed a scheme regarding mechanical cleaning, which the states and local bodies should implement,” he added as per the commission’s statement.

Bharat Lal, secretary general, NHRC said that the seven national commissions may onboard the ‘hrcnet portal’ of the NHRC to increase synergy and stop duplication of cases and efforts in resolving them. It was also suggested that all the commissions share the links of each other’s websites on their respective websites for easy accessibility for the people.

NHRC member Rajiv Jain said that studies suggest that despite a provision for compensation under the SC-ST Act, payments are delayed. "A lot of time is lost in the registration of complaints and distribution of compensation. The victim compensation schemes in all states need to be studied to know whether these are in conformity with the statute or not," he suggested.

पांच दवा उद्योगों ने सरेंडर किया एक लाइसेंस

<https://www.divyahimachal.com/2024/04/five-pharmaceutical-industries-surrendered-one-license/>

विपिन शर्मा – बद्दी

भारतीय औषधि महानियंत्रक (डीसीजीआई) द्वारा दोहरे लाइसेंस के मसले पर कोई राहत नहीं दिए जाने के कारण दवा कंपनियों ने भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसएआई) के तहत प्राप्त अपने लाइसेंस को सरेंडर करना शुरू कर दिया है। इसी कड़ी में बद्दी स्थित पांच दवा कंपनियों ने अपने लाइसेंस को सरेंडर किया है, जबकि ड्रग्स एंड कॉस्मेटिक्स एक्ट, 1940 के तहत दिए गए लाइसेंस को बरकरार रखा है। बता दें कि डीसीजीआई ने फरवरी माह में औषधि और प्रसाधन सामग्री अधिनियम, 1940 और एफएसएसएआई के तहत

दोहरे लाइसेंस वाली तमाम फार्मास्युटिकल इकाइयों को एक लाइसेंस सरेंडर करने का निर्देश दिया था। डीसीजीआई ने यह कदम न्यूट्रास्यूटिकल्स की आड़ में नकली दवा निर्माण के सामने आ रहे मामलों पर अंकुश लगाने को लेकर उठाया था। इस संदर्भ में **राष्ट्रीय मानवाधिकार आयोग** ने भी केंद्रीय नियामक को निर्देश दिए थे।

फरवरी माह में जारी नए निर्देश के बाद जब बीबीएन के दवा उद्योगों की पड़ताल की गई, तो पता चला की क्षेत्र में 58 दवा कंपनियां दोहरे लाइसेंस का इस्तेमाल कर रही है। राज्य दवा नियंत्रण प्राधिकरण ने 58 ऐसे दवा उद्योगों की एक सूची तैयार कर डीसीजीआई को सौंपी, जिसके बाद से दवा निर्माताओं में हड़कंप मचा हुआ है। दवा निर्माताओं का तर्क है कि उन्होंने नियमानुसार ही दोनों लाइसेंस लेने के बाद काम शुरू किया और बाकायदा दोहरी सुविधाओं की स्थापना में करोड़ों का निवेश किया। राज्य दवा नियंत्रक प्राधिकरण के एक अधिकारी ने पांच दवा कंपनियों द्वारा एक लाइसेंस सरेंडर किए जाने की पुष्टि की है।

अब भी राहत की आस लगाए बैठे हैं दवा निर्माता

हिमाचल ड्रग मैनुफेक्चरर्स एसोसिएशन के अध्यक्ष डा. राजेश गुप्ता ने कहा कि पहली मार्च, 2007 को जारी अधिसूचना के तहत डीसीजीआई द्वारा अनुमति दिए जाने के बाद दवा निर्माताओं ने दोहरी सुविधाएं स्थापित की थीं। यही नहीं, दोहरी लाइसेंसिंग की अनुमति देने का निष्कर्ष 37वीं औषधि सलाहकार समिति की बैठक से निकाला गया था, जिसमें कहा गया था कि अतिरिक्त क्षमता का उपयोग करने के लिए मौजूदा सुविधाओं में समान प्रकृति के उत्पादों के निर्माण की अनुमति देने में कोई नुकसान नहीं है। इसके बाद एक ही परिसर में न्यूट्रास्यूटिकल्स और दवाओं के निर्माण के लिए दोहरे लाइसेंस दिए गए। हालिया आदेशों में दो विपरीत विचार व्यक्त किए गए हैं, इसलिए हमने डीसीजीआई से मामले को देखने और समान दिशानिर्देश तैयार करने सहित राहत का अनुरोध किया था, लेकिन अभी तक राहत नहीं मिली है। हालांकि उन्होंने उम्मीद नहीं छोड़ी है।

Ravi Kishan: Aparna Soni ने भेजा था लीगल नोटिस, खुद और बेटी Shinnova के भरण-पोषण के लिए मांगे थे 20 करोड़ रुपए, जानें नोटिस में क्या-क्या था

<https://www.gnttv.com/entertainment/story/aparna-soni-had-sent-two-legal-notice-to-ravi-kishan-there-was-a-demand-of-rs-20-crore-for-maintenance-983678-2024-04-19>

एक्टर और सांसद रवि किशन को अपर्णा सोनी ने मई 2023 में लीगल नोटिस भेजा था. जिसमें उन्होंने अपनी और बेटी के भरण पोषण के लिए 20 करोड़ रुपए की मांग की थी. आपको बता दें कि रवि किशन की पत्नी प्रीति शुक्ला ने लखनऊ ने अपर्णा सोनी, उनकी बेटी, बेटे और पति के साथ समाजवादी पार्टी के नेता और वकील विवेक पांडे के खिलाफ FIR दर्ज कराया है और 20 करोड़ की रंगदारी मांगने का आरोप लगाया है.

गोरखपुर से बीजेपी सांसद और लोकसभा चुनाव में उम्मीदवार रवि किशन को अपनी बेटी का जैविक पिता बताने वाली अपर्णा ठाकुर उर्फ अपर्णा सोनी ने बीते 1 साल में रवि किशन को दो लीगल नोटिस भेजे हैं. रवि किशन की पत्नी की तरफ से अपर्णा ठाकुर पर दर्ज कराई गई FIR में जो 20 करोड़ की रंगदारी मांगने का आरोप लगाया गया, वह रकम अपर्णा सोनी की तरफ से मई 2023 को भेजे गए लीगल नोटिस में अपने और बेटी के भरण पोषण के लिए मांगी गई थी.

पिछले साल भेजा था लीगल नोटिस

-12 मई 2023 को मुंबई के मलाड में रहने वाली अपर्णा ठाकुर ने अपने वकील के जरिए रवि किशन को पहली लीगल नोटिस भेजी थी. रवि किशन के बतौर सांसद नई दिल्ली के आवास के साथ-साथ मुंबई के अंधेरी और गोरेगांव के फ्लैट वाले पते पर इस नोटिस को भेजा गया था. इतना ही नहीं, रवि किशन के मोबाइल नंबर और मेल आईडी पर भी इस लीगल नोटिस को भेजा गया था.

नोटिस में अपर्णा ठाकुर की कहानी

-अपर्णा ठाकुर की तरफ से एक्टर रवि किशन को भेजी गई इस लीगल नोटिस की कॉपी हमारे पास मौजूद है. 8 पेज के इस लीगल नोटिस में साफ लिखा गया कि साल 1995-96 में जब अपर्णा ठाकुर का वैवाहिक जीवन ठीक नहीं चल रहा था, उस समय रवि किशन से अपर्णा ठाकुर की मुलाकात हुई. मुलाकात के बाद से ही रवि किशन का अपर्णा के साथ करीबी रिश्ते हो गए. नोटिस के अनुसार रवि किशन ने खुद को कुंवारा बताते हुए अपर्णा की मां के सामने प्रपोज करते हुए शादी करने का प्रस्ताव भी रखा था.

शादी के प्रस्ताव के बाद अपर्णा की मां के मलाड स्थित समाधान अपार्टमेंट के फ्लैट में रवि किशन और अपर्णा साथ में रहने लगे. साथ में रहते हुए रवि किशन ने अपर्णा को अपने दोस्तों और रिश्तेदारों से पत्नी के तौर पर मिलाया. साथ में रहते हुए ही 19 अक्टूबर 1998 को बेटी शिनोवा का जन्म हुआ. शिनोवा का जन्म होने के बाद ही अपर्णा को रवि किशन के पहले से शादीशुदा होने और एक बेटी का पिता होने की जानकारी भी मिली थी. भेजे गए नोटिस में लिखा गया कि रवि किशन के शादीशुदा होने की जानकारी मिलने के बाद से ही मेरी क्लाइंट (अपर्णा ठाकुर) को बहुत बड़ा झटका लगा.

8 पेज के नोटिस में क्या है

-आठ पेज के नोटिस में 7th point पर बताया गया कि उस वक्त रवि किशन का करियर में संघर्ष चल रहा था. अपनी पत्नी और बेटी को साथ रखने की जगह नहीं थी, इसलिए अपर्णा ठाकुर ने दया दिखाते हुए अपना ही फ्लैट गोकुल गैलेक्सी, ठाकुर कंपलेक्स, कांदिवली ईस्ट, मुंबई का फ्लैट रवि किशन और उनकी पत्नी, बेटी को तब तक रहने के लिए दिया, जब तक वह अपना दूसरा इंतजाम नहीं कर लेते.इसी बीच अपर्णा ठाकुर को फिल्म इंडस्ट्री की दूसरी एक्ट्रेस के साथ रवि किशन के रिश्तों के बारे में भी जानकारी मिली. धीरे-धीरे रवि किशन अपर्णा ठाकुर से दूरी बनाने लगे और साल 2009 में रवि किशन ने खुद को अपर्णा ठाकुर और बेटी से अलग कर लिया.

रवि किशन पर बेटी को अपशब्द कहने का आरोप

-रवि किशन ने बेटी के जैविक पिता होने के बावजूद कोई जिम्मेदारी नहीं उठाई. हमेशा झूठे वादे किए और बहानेबाजी कर जिम्मेदारियों से बचते रहे. बेटी के पालन पोषण में कई बार आर्थिक मदद के लिए भी कहा गया, लेकिन कभी कोई मदद नहीं की गई. भेजे गए नोटिस में लिखा गया कि अक्टूबर 2018 में रवि किशन मुंबई के Westin होटल गोरेगांव में रुके थे. उनके कहने पर अपर्णा ठाकुर बेटी के साथ उनसे मिलने गई थी, लेकिन बेटी के साथ रवि किशन ने दुर्व्यवहार किया, अपशब्द कहे.

भरण पोषण के लिए मांगे थे 20 करोड़ रुपए

-इन तमाम तथ्यों का जिक्र करते हुए अपर्णा ठाकुर के वकील की तरफ से भेजे गए नोटिस में रवि किशन से Client अपर्णा ठाकुर और बेटी शिनोवा के One Time Maintenance के तौर पर 20 करोड़ की डिमांड की गई. साथ ही कहा गया कि बेटी का जैविक पिता होने के चलते रवि किशन को उसे अपनाना होगा और अपना नाम देना होगा.

अपर्णा ठाकुर के वकील नीरज गुप्ता ने 12 मई 2023 को एक नोटिस भेजने के बाद दूसरा नोटिस 3 जुलाई 2023 को भी भेजा था, जिसका अब तक कोई जवाब नहीं आया है. वहीं, अपर्णा ठाकुर के लखनऊ के वकील विवेक पांडे ने बीते 13 मार्च 2024 को इस पूरे मामले की शिकायत केंद्रीय महिला आयोग, **राष्ट्रीय मानवाधिकार आयोग**, प्रधानमंत्री और चीफ जस्टिस ऑफ इंडिया से की है.

FIR में वकील विवेक पांडे का नाम-रवि किशन की पत्नी प्रीति शुक्ला की तरफ से दर्ज कराई गई

FIR में नामजद आरोपी विवेक पांडे पेशे से अधिवक्ता हैं. इंडिया टुडे से फोन पर बातचीत में विवेक ने साफ कहा कि वह अपने क्लाइंट का केस लड़ रहे हैं, समाजवादी पार्टी का इस मामले से कोई लेना-देना नहीं है. उन्होंने पहले ही इस मामले में सभी आवश्यक पदाधिकारियों को शिकायत भेजी है, जल्द क्लाइंट अपर्णा ठाकुर की तरफ से कोर्ट में केस भी फाइल किया जाएगा.

No ATR on Rukuda dam displaced NHRC warns WR Secy, S'garh DM of action

Seeks report in 4 weeks afresh

RAJESH BEHERA
■ BHUBANESWAR

The National Human Rights Commission (NHRC) on April 15 issued a warning to the Principal Secretary, Department of Water Resources, Government of Odisha and district Collector, Sundargarh, pertaining to not submitting action taken report (ATR) on the lack of rehabilitation measures to resettle the displaced villagers due to construction of Rukuda Dam in Sundargarh district despite directions.

The NHRC sought the ATR within a period of four weeks,

failing which it warned to invoke its coercive power u/s 13 of the PHR Act, 1993 calling for the personal appearance of the authorities concerned before it.

Acting on a petition filed by lawyer and rights activist Radhakanta Tripathy, the NHRC passed the order.

The petition stated that one Jitbahan Kandeiburu and more than 200 other residents under Tikayatpali police limits of Sundergarh were allegedly displaced on account of Rukuda Dam Project. The Government of Odisha had forcefully displaced the victims without any rehabilitation. Son of Jitbahan died on account of snake bite as his family was shel-

ter-less and staying in a nearby jungle. Jitbahan was implicated in a false case because of his protest against the displacement. He was put behind the bars and subsequently, he died. The displaced victims are deprived of their entitlements and legitimate rights under the provisions under Section 4 and Section 5 of the Forest Rights Act, 2006 and Rules framed there-under, Tripathy said.

The petitioner also stated that inhabitants of Bandhabhuin village and others have lost more than 30 acres of FRA land, besides their revenue land. He annexed the copies of Records of Rights and land patta in favour of the victims. It is being averred that though

the Government of Odisha has a policy of rehabilitation and resettlement and specific provisions of RFCTLARR Act, 2013, yet the victims like Jitbahan are yet to be rehabilitated, Tripathy added.

The State may constitute a High Power Committee (HPC) to reach each and every area and assess the ground realities with recommendations for solutions with assured implementation of the recommendations in a time-bound manner. A fresh survey of the access to justice (both social and legal) is required, Tripathy contended.

He requested the NHRC to investigate the case in details by a team of officials with re-

gard to the issues, seek updated comprehensive reports from the Chief Secretary, Odisha and district Collector, Sundargarh to ensure proper compensation and benefits of rehabilitation and resettlement, social welfare schemes reach the land oustees and save them from wild animals and police threats.

The NHRC observed that in the instant case despite direction, the authorities have not submitted any report till date. The NHRC forwarded the proceedings to the Chief Secretary, Government of Odisha for information and for ensuring compliance of direction of the Commission by the authorities.